

(a) whether Government propose to set up a Technology Mission on Wasteland;

(b) if so, the details thereof and when it will be set up; and

(c) the comparative difference in terms of reference of the Technology Mission and the National Wasteland Development Board?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) to (c). The question whether a Technology Mission on Wasteland Development should be set up and if so, what should be its scope and coverage is under examination and a final decision thereon is yet to be taken.

#### Allotment of Flats in Vasant Kunj

791. SHRI PRAKASH V. PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 7 March, 1988 to Unstarred Question No. 1745 regarding allotment of DDA flats in Kishangarh and state:

(a) whether although Government propose to adjust the remaining 32 persons in Vasant Kunj flats, Sector C. by December, 1988, yet these persons have not been allotted flat numbers as was done in the case of 33 persons earlier;

(b) whether some persons registered under the Sixth Self-financing Scheme have been allotted flats whereas these 32 persons, who belong to the Fifth Self-financing Scheme, have not been allotted flats so far; if so, the reasons thereof; and

(c) the steps Government propose to ensure that the allotments are not postponed by the DDA any further beyond December, 1988?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Efforts are being made to locate flats in the Sector/pockets of

Vasant Kunj/Kishangarh where flats have been constructed for adjustment of these allottees.

(b) Some Registrants of Sixth Self Financing Scheme mostly belonging to SC/ST have been allotted flats in the new blocks of Vasant Kunj. The remaining 32 allottees mentioned against (a) above are proposed to be adjusted in the old Block Pockets/ Sectors of Vasant Kunj.

(c) All efforts are being made to ensure that the left out allottees are adjusted in the existing blocks as early as possible.

#### Take Over of Textile Processing Corporation of India

792. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of TEXTILES be pleased to state:

(a) whether a suggestion has been received from various organisations for the taking over of the Textile Processing Corporation of India Limited;

(b) if so, the decision of Government thereon; and

(c) whether any steps are being taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): (a) Yes, Sir.

(b) and (c). The case of this unit is before the Board for Industrial & Financial Reconstruction (BIFR) which is the competent authority to take a view on this suggestion.

#### Workshop on Small Family

793. SHRI SHANTILAL PATEL:  
SHRI S.B. SIDNAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a five-day national work-

shop to popularise small family norms was held on 10th October, 1988;

(b) if so, the outcome thereof; and

(c) whether any fresh incentives are being provided for having a small family, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b). Ministry of Health and Family Welfare did not organise five day national workshop to popularise small family norms on the 10th October, 1988.

(c) No fresh incentives are at present contemplated for acceptors of small family norms.

#### Permission for Forward Trading

794. SHRI SHANTILAL PATEL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government propose to accord permission for forward trading in several new commodities;

(b) if so, the details thereof; and

(c) the time by which a decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) to (c). Government has an open mind on this issue and the case of each of the commodities fit for being traded in a futures market is examined and decided on merits in consultation with the Forward Markets Commission and other concerned Ministries. There are no proposals for introduction of forward trading in new commodities. However, Forward Markets Commission has sent proposals for resumption of futures trading in long and extra-long staple cotton and linseed.

#### Health Services for the Aged and Infirm

795. SHRI SANAT KUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether no organised health services for the aged and infirm exist either at the community level or at the level of hospitals in the country;

(b) whether Government propose to open some geriatric clinics, atleast in the State Capitals to start with or to provide geriatric specialists in the hospitals; and

(c) if not, the measures Government propose to take to provide some sort of medical care for the aged people in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) No, Sir.

(b) and (c). Geriatric clinics are running in few major Hospitals in Delhi. The establishment of geriatric clinics in the State Capitals is the responsibility of the State Government since 'Health' is included in the State list under the constitution of India. As such it is for the respective State Government to open geriatric clinics in the State Capitals.

[Translation]

#### Pollution in Bombay

796. SHRI KALI PRASAD PANDEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that ignoring the Garg Committee's recommendations to shift the Union Carbide's factory to Patalganga or some other place for prevention of pollution, Union Carbide has been allowed to start production in their factory at Chembur;

(b) if so, the reasons therefor;